

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.230- IA/988(AHM)2024  
ITEM No.231- IA/496(AHM)2022  
ITEM No.232- IA/1043(AHM)2022  
ITEM No.233- IA/901(AHM)2022  
ITEM No.234- IA/1017(AHM)2022  
ITEM No.235- IA/1018(AHM)2022  
ITEM No.236- IA/1019(AHM)2022  
ITEM No.237- IA/1020(AHM)2022  
ITEM No.238- IA/1044(AHM)2022  
ITEM No.239- IA/1045(AHM)2022  
ITEM No.240- IA/1046(AHM)2022  
ITEM No.241- IA/1126(AHM)2023  
ITEM No.242- IA/292(AHM)2024  
ITEM No.243- IA/849(AHM)2024  
ITEM No.244- IA/856(AHM)2024  
ITEM No.245- IA/899(AHM)2024

In  
**CP(IB) 53 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

ICICI Bank Ltd  
V/s  
ABG Shipyard Ltd

.....Applicant

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jay Kansara, Adv. a.w Ms. Surbhi Talveja, Adv.  
Mr. Ankit Sharma, Adv. in IA 1126 of 2023 & IA 292/24  
Mr. Jaimin Dave, Adv. in IA 856 & IA 899 of 2024  
Mr. Mansawi Agrawal, Adv. in IA 899 of 2024  
For the Liquidator : Mr. Monaal Davawala, Adv.  
For the Respondent s : Mr. Aditya Mehta, Adv. a. w. Mr. Yash Agarwal, Adv.  
For the ICICI : Mr. Yashraj Champawat, Adv.  
Mr. Apoorv Khator, Adv. for IBBI

**ORDER**

**IA/988(AHM)2024**

Ld. Counsel for the applicant seeks permission to withdraw the application.  
Permission is granted. Accordingly, IA/988(AHM)2024 is disposed-off as withdrawn.

**IA/496(AHM)2022**

Ld. Counsel for the applicant and respondent submitted that matter is pending before Hon'ble Supreme Court, hence, seeks adjournment.

List for further consideration on 17.09.2024.

**IA/1043(AHM), IA/901(AHM)2022, IA/1044(AHM)2022, IA/1045(AHM)2022, IA/1046(AHM)2022**

List for further consideration on 14.08.2024.

**IA/1017(AHM)2022, IA/1018(AHM)2022, IA/1019(AHM)2022, IA/1020(AHM)2022,**

List for further consideration on 21.08.2024.

**IA/1126(AHM)2023 & IA/292(AHM)2024**

Ld counsel for IBBI appeared in the matter. Parties are directed to file two page notes within one-week.

List for hearing on 27.08.2024..

**IA/849(AHM)2024**

List for further consideration on 02.09.2024.

**IA/856(AHM)2024**

Ld. Counsel for the liquidator seeks time to file reply. He is directed to file the same within one-week.

List for further consideration on 22.07.2024.

**IA/899(AHM)2024**

Ld. Counsel for the liquidator is directed to file affidavit.

List for further consideration on 22.07.2024

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**